COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 119 OF 2016 & IA NOS. 668 & 674 OF 2016 AND APPEAL NO. 277 OF 2016 & IA NO. 572 OF 2016

Dated: 24th May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

APPEAL NO. 119 OF 2016 & IA NOS. 668 AND 674 OF 2016

Adani Power Rajasthan Ltd. ...Appellant(s)

Vs.

Rajasthan Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s): Mr. S. Venkatesh

Mr. Pratyush Singh

Ms. Natabrata Bhatacharya

Mr. Amit Kapur

Counsel for the Respondent(s): Mr. R.K. Mehta

Mr. Elangbam Premjit Singh Ms. Himanshi Andley for R-1

Mr. Anand K. Ganesan for R 2 to 4

APPEAL NO. 277 OF 2016 & IA NO. 572 OF 2016

Jaipur Vidyut Vitran Nigam Ltd. & Ors. ... Appellant(s)

Vs.

M/s. Adani Power Rajasthan Ltd. & Anr. ...Respondent(s)

Counsel for the Appellant(s): Mr. Anand K. Ganesan

Counsel for the Respondent(s): Mr. Amit Kapur

Ms. Abiha Zaidi Ms. Nishtha Kumar

Mr. R.K. Mehta

Mr. Elangbam Premjit Singh Ms. Himanshi Andley for R-2

ORDER

We have heard learned counsel for the parties. Learned counsel for the parties may file their consolidated written submissions on or before 20.07.2017 after serving copy on the other side.

List the matter for reporting compliance on 24.07.2017 at 11.00 a.m. and for further hearing on <u>09.08.2017 & 10.08.2017at 2:30 p.m.</u>

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

SS/VT